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F. No. 12-95/CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

ID No. 12-95/2017

To,

Sh. S.K. Verma
Flat No. 3002, SBI Officer Society,
Sector 49-D, Chandigarh-160047

Subject: Information under Right to Information Act 2005.

Sir/Madam,


Please refer to your RTI application NIL, dated 13.10.2017, and our ID No. 12-95/2017 the information received from DR (Admn.) containing 01 is enclosed herewith for your reference please. CPIO U/ S(S)DR

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. X /- (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

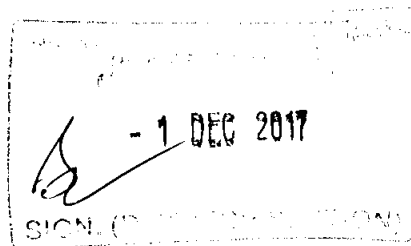
Note:- RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Date: 30.11.17
..11.2017


CPIO 30.11.17
CESTAT, New Delhi

e/c



F.No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
Customs Excise & Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi - 66

Dated: ²²16.11.2017

I.D. No. 12-95/2017

Administration Section

Sub : Information sought under Right to Information Act, 2005

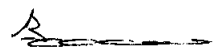
Sir,

With reference to the RTI application No. NIL, dated 13.10.2017 received vide in CPIO I.D. No. 12-95/2017 the point wise reply is as under:

1 a. APAR is a confidential document coming under the purview of Official Secrets Act 1923. Inasmuch the embargo under Clause (j) of Section 8 (1) of RTI Act, 2005 would apply to the demand of the applicant. The applicant is not entitled to get copies of the APARs and the application is rejected.

b. The information sought is rejected as it is classified as personal information within the meaning of Section 8(1) (j) of the RTI Act 2005. The information also relates to third party and as such unable to be divulged. Besides, no public interest will be served by seeking the information. Nor has the disclosure of information any relationship with a public activity. On the other hand, the disclosure of the personal information would cause unwarranted invasion of the privacy of the individual, whose information is sought by the applicant.

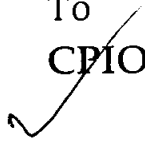
Yours faithfully,



(Bineesh Kumar K.S.)

Deputy Registrar (Admn.)

To
CPIO/A.R., CESTAT, N. Delhi.


22/11/17

6

F. No. 12-95/ CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

Dated: 01.11.2017

ID No: 12-95/2017

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application No. ---- dated 13.10.2017 of Shri /Smt. S.K. Verma under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.


Therefore, in terms of the provisions of Section 5(4) read with Section 5(5) of RTI Act 2005 the RTI application No. ----- dated. 13.10.2017 CPIO ID No. **12-95/2017** is forwarded herewith to the you as deemed CPIO with the request to provide the correct and para wise information/inspection on or before **24.11.2017** directly to the applicant and intimate the undersigned within the stipulated time failing which, you will be responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated;12.02.2013 circulated on 23.05.2013.

If the information is not with your section or you, please reply from where it may be retrieved, without delay.

Note:- RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

Note: Fee paid in cash on 31.10.2017.

Encl: As above.


CPIO

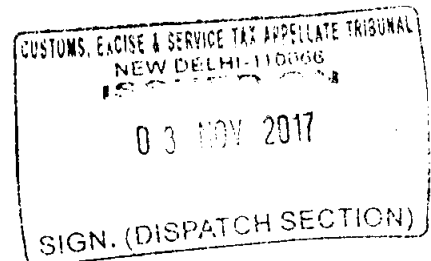
CESTAT New Delhi

For Compliance:

1. **DR (Admin.)**

Copy to:

1. Sh. S.K. Verma,
Flat No. 3002, SBI Officers Society,
Sector -49D, Chandigarh- 160047



Recd
13/10/17

**APPLICATION FOR SEEKING INFORMATION
UNDER THE RIGHT TO INFORMATION ACT-2005**

Application ID No. : _____
(For official use)

To

CPID ID - 12-95/2017

The Central Public Information Officer
CESTAT, NEW DELHI.

1. Name of the Applicant : S.K. VERMA
2. Address : FLAT NO. 3002, SBI OFFICERS SOCIETY,
SECTOR - 49D, CHANDIGARH -160047.
3. Particulars of information
(a) Concerned Office/Department : CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, W.B. 2, R. K.
PURAM, New Delhi - 110066.
- (b) Particulars of information
required :

1. Please provide the copies of all documents and all note sheets of the following files:-

- a. Copies of complete APAR (ALL PAGES) for the year for the year 2016-17 and 2015-16 for Mr. S.K. Verma, Assistant Registrar, CESTAT.
- b. Copies of all complaints, received in any station from the staff or from third party or from CBI or from any Hon'ble Member(s) against Mr. Bineesh Kumar and the action taken on those complaints including all note sheets of those files during his entire service period.

4. Format in which information is required : As prescribed by the rules.
5. Mode of delivery expected (ordinary post, speed post, by courier, by hand, through internet or e-mail, by fax etc.). Additional fee may be charged to cover the cost of delivery. : As prescribed by the rules preferably by speed post.



6. The information can be furnished, the information sought for does not concern my life and liberty, **therefore the information may be furnished to me within one month.**

7. Without prejudice to my rights under the RTI Act 2005, to facilitate faster retrieval of information, I would like to state that the information could be available in CESTAT, New Delhi.


8. I state that the information sought does not fall within the restrictions contained in section 8 and 9 of the Act and to the best of my knowledge it pertains to your office.

9. I also state that I am a citizen of India and I am eligible to seek information under the Right to Information Act 2005.

10. A Postal Order No. 49F321778 dated 11/10/17 for Rs. 10-00 is enclosed for fee prescribed under Right to Information Act, 2005.

Place: New Delhi

Date : 11/10/2017.



(Name & Signature)

S.K. Verma

3002, SBI OFFICERS SOCIETY,
SECTOR – 49D, CHANDIGARH – 160047.

E-mail address: vermask2001@gmail.com
9911127800

3

Gmail

servicetax customs <cestat08@gmail.com>

F. NO. 12-95/CESTAT/CPIO-ND/VPP/2017

1 message

Time

S K Verma <vermask2001@gmail.com>

25 October 2017 at 14:57

To: servicetax customs <cestat08@gmail.com>

DEAR SHRI PANDEY JEE.

I HAVE ALREADY SENT RS. 10.00 IN CASH TO YOU, IN RSPONSE TO YOUR LETTER DATED 16/10/2017. THEREFORE, YOU ARE REQUESTED TO FURTHER PROCESS THE ABOVE MENTIONED RTI APPLICATION FILED BY ME AS SOON AS POSSIBLE AS PER PROVISIONS OF RTI ACT.

REGARDS
S K VERMA

Cash Rs. 10 = 00
was sent by him
through a messenger
on today at 25/10/17
at 12.30 P.M.

Sh. Bhupendra
Pr. deposit
Rs 10 = 00 again
his RTI application
in Cash section.
✓ Deer
CPIO

F. No. 12-95/CESTAT/CPIO-ND/VPP/2017
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K. Puram, New Delhi-110 066

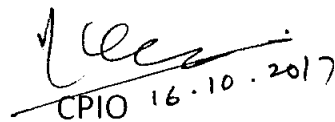
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Dated: 16.10.2017
CPIO ID No. 12-95/2017

Sir,

Your RTI application - dated 13.10.2017, is received in this office along with a postal order of R. 10 as fee of RTI in favour of CPIO CESTAT Delhi, while it should be in favour Accounts Office CESTAT Delhi.

Therefore, the postal order of Rs. 10 is being returned to you for giving another IPO of Rs. 10 accordingly as stated above or in Cash, so your RTI application may be forwarded further for necessary action and for providing information.


CPIO 16.10.2017

CESTAT, New Delhi

Encl: IPO No. 43F 321778 dated 11.10.2017

To:

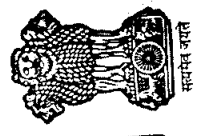
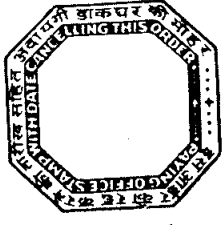
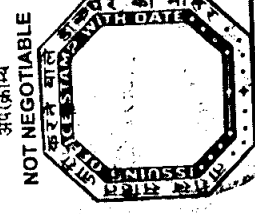
Sh. S.K. Verma
Flat No. 30002, SBI Officers Society,
Sector-49 D, Chandigarh-160047

o/c



दर टिका
अपक्राम्य
दस रुपिया
कडु रकमळ
२००१०९
पुण्य ७५
दहा रुपये
कडा पत्रा
रम रुपये
दग रुयकाणि

भारतीय पोस्टल ऑर्डर
INDIAN POSTAL ORDER
डाक महादेशक DIRECTOR GENERAL OF POSTS.



PAY TO C.R.I.D., C.E.S.T.A.I.
New Delhi-110066 को

दस रुपए की रकम THE SUM OF RUPEES TEN ONLY

₹ 10

कमीशन COMMISSION रुपया 1RUPEE
येक अत्रा नाम और पता यहां लिख दे।
SENDER MAY FILL IN HIS NAME AND ADDRESS HERE.

डाक टिकट
POSTAGE STAMPS

AT THE POST OFFICE AT

Chandigarh
के डाकघर में अता करें।

S.K. Sharma
Floret NO-3002 SBI Society
S.O.1004-49-Chandigarh

डग बापरा के रोषे मत लिखिए DO NOT WRITE BELOW THIS LINE

43F 321778

पोस्ट मास्टर POSTMASTER

பெரிய குடியில் 20 ரூபாய்